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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 685/2023**

NAVDEEP SHARMA

..... Appellant

Through: Mr J.M. Kalia with Mr Dhurv Kalia,
Adv.

versus

ITO, WARD-71(1)

..... Respondent

Through: Mr Sunil Agarwal, Sr. Standing
Counsel with Mr Shivansh B. Pandya,
Jr. Standing Counsel and Mr Utkarsh
Tiwari, Adv.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE GIRISH KATHPALIA

ORDER

% **04.12.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

**CM Nos.62398/2023 [Application filed on behalf of the appellant seeking
condonation of delay of 12 days in re-filing the appeal]**

1. This is an application moved on behalf of the appellant/assessee seeking condonation of delay in re-filing the appeal.

1.1 According to the appellant/assessee, there is a delay of 12 days in re-filing the appeal.

2. Mr Sunil Agarwal, learned senior standing counsel, says that with regard to the period involved, he does not oppose the prayer made in the application.

3. Accordingly, the delay is condoned.

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4. The application is disposed of.

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5. Mr Agrawal, says that he has not been served with the bookmarked copy and therefore, finds it difficult to assist the court.

6. Mr J.M. Kalia, learned counsel, who appears on behalf appellant/assesee, says that he will furnish the bookmarked copy to Mr Agrawal, in the course of the next two days *via* email.

7. Accordingly, list the appeal on 24.01.2024.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

DECEMBER 4, 2023/R.Y

Click here to check corrigendum, if any